

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Order Sheet (contd)

A. NO. 804/86 (CT)

Date	Office Notes	Orders of Tribunal
18.7.86	<p>1. A. filed by the applicant through his advocate for early hearing is added. As the case is already posted for hearing on 28.7.1986, no action is necessary in this case. Registration may please See the hearing date. copy.</p> <p style="text-align: right;">Parthy S. O. (Jadeed)</p> <p><u>Registration</u></p>	
29.7.86	<p>Sri. S. A. Hekili few Sri. B. B. Mandappa. few applicant Sri. Venugopal few Sri. N. S. Srinivasan few Resp't DT of teg fixed on 15.10.86</p> <p style="text-align: right;">PDD PZ CO CHI</p> <p style="text-align: right;">RKRI/PS(M)</p>	<p style="text-align: center;">ORDER</p> <p>This is a transferred application received from the High Court of Karnataka. The applicant was a Rakshak in the Railway Protection Force till he was removed from service by an order dated 26.3.1981 passed by the Security Officer. Aggrieved with this order he filed the writ petition before the High Court of Karnataka which on transfer has been taken on file as application No. 804/86.</p> <p>2. The matter was fixed for hearing today</p>

Date	Office Notes	Orders of Tribunal
		<p>and the applicant has been duly served with the notice. But the applicant was ^{was} neither present in person nor through his counsel. We have, therefore proceeded to hear the matter ex-parte with the assistance of Shri M. Srirangaiyah, who appears on behalf of Shri N.S. Srinivasan, counsel for respondents.</p> <p>3. We have perused the records and heard Shri Srirangaiyah. We find under Section 2 of the Act that the provisions of the Administrative Tribunals Act, 1985, "shall not apply to -</p> <p>a) Any member of the Naval, Military or Air Forces or of any other Armed Forces of Union;</p> <p>....."</p> <p>The Railway Protection Force has by an amendment to the Railway Protection Force Act introduced in 1985 been declared an Armed Force of the Union. Therefore, in terms of Section 2(a) of the Act, this Tribunal has no jurisdiction over this matter.</p> <p>4. We, therefore, direct the Registry to take steps to retransfer this application to the High Court of Karnataka for disposal.</p> <p>5. The application is accordingly disposed of.</p> <p><i>Encl: 1 P. J. V.</i></p> <p>MEMBER (J) MEMBER (A) 15.10.1986 15.10.1986</p> <p>bsv</p> <p>copy of order dt 15/10/86 is added to file</p> <p>4 17/11</p> <p>27.11.86 W.P. sent to HC Ofc Added.</p> <p><i>DB</i></p>